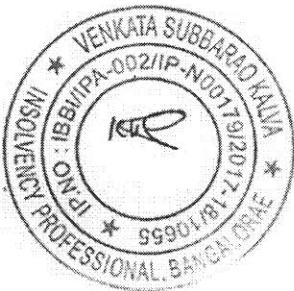


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAHARAJA TECHNO CHROMES PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor MAHARAJA TECHNO CHROMES PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor 08/10/2001
3.	Authority under which Corporate Debtor is incorporated / registered Registrar of Companies, Karnataka
4.	Corporate Identity No/ Limited Liability Identification No. of Corporate Debtor U27209KA2001PTC029627
5.	Address of the Registered Office and principal office (if any) of Corporate Debtor Plot No:55, KIADB Road No: 54, 1st Stage, KIADB Industrial Area,Sompura Hobli, Nelamangala Taluk Dabaspeta Bangalore Rural – 562111, Karnataka
6.	Insolvency commencement date in respect of Corporate Debtor 06th April 2021 (Copy of the order received on 07th April 2021)
7.	Estimated date of closure of Insolvency Resolution Process 03rd October 2021
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional Mr. Venkata Subbarao Kalva IBBI/IPA-002/IP-N00179/2017-2018/10655
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board F-204, Sri Sai Priya Residency 13th Cross, Sarakki main road, J P Nagar, 1st Phase, Bengaluru-560078, Karnataka Email ID: subbaraocs@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional #41/1, 2nd Floor, 11th Cross, 8th Main, Jayanagar 2nd Block, Bengaluru – 560 011, Karnataka Email ID: maharajatechnocirp@gmail.com
11.	Last date for submission of claims 21st April 2021



12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal, Bengaluru has ordered the commencement of a corporate insolvency resolution process of the Maharaja Techno Chromes Private Limited on 06th April 2021 (Copy of the order received on 07th April 2021)

The creditors of Maharaja Techno Chromes Private Limited are hereby called upon to submit their claims with proof on or before 21st April 2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

ICV Subbarao

Date: 07.04.2021
Place: Bengaluru

Venkata Subbarao Kalva
Interim Resolution Professional
IBBI/IPA-002/IP-N00179/2017-2018/10655

